

**BEFORE THE NATIONAL GREEN TRIBUNAL, (SZ),  
SITTING AT CHENNAI**

**Original Application No. 1 3 2 OF 2020 (SZ)**

**BETWEEN**

**Agatti Island Kera KarshakaSanghom.....Applicant**

**Vs**

**Union of India and others..... Respondents**

**INDEX**

<b>Sl No</b>	<b>Particulars</b>	<b>Pages</b>
<b>1</b>	Objection to the Report of the Joint Committee Constituted By The Tribunal Submitted By The Applicant	<b>1 to 5</b>
<b>2</b>	<b>Annexure.A.9.</b> Photostat copy of the said Notice issued by the 3 <sup>rd</sup> respondent dated 05-11-2020 (with English translation)	<b>6 &amp; 7</b>
<b>3</b>	<b>Annexure A.10.</b> photostat copy of the said Notice issued by the 3 <sup>rd</sup> respondent dated 22-11-2020. (with English translation)	<b>8 &amp; 9</b>

**Dated this the 19<sup>th</sup> day of February, 2021**



**Counsel for the applicant**

**BEFORE THE NATIONAL GREEN TRIBUNAL, (SZ),  
SITTING AT CHENNAI**

**Original Application No. 132 OF 2020 (SZ)**

**BETWEEN**

**Agatti Island Kera KarshakaSanghom.....Applicant**

**Vs**

**Union of India and others..... Respondents**

**OBJECTION TO THE REPORT OF THE JOINT COMMITTEE CONSTITUTED BY THE TRIBUNAL  
SUBMITTED BY THE APPLICANT**

1. It is most respectfully submitted that the Report has been presented without reading/analysing the IIMP in its entirety in the background of the provisions of the ICRZ.
2. The Committee constituted by this Hon'ble Tribunal was intended to be a fact-finding body obliged to report on matters relevant for adjudicating the case after site inspection and verification.
3. The members of the Committee arrived at Agatti Island on 5-1-2021 at about 11.15 AM by air and left by 3.30 PM on the same day. They only inspected the Beach Road to a length of 700 meters in a car. The local residents were not allowed to interact with them. The Officers of the Lakshadweep Administration took them to the Guest House after the inspection of the land which took only 60 minutes.



**PRESIDENT  
Agatti Island  
Kera Karshaka Sangham**

4. The inspection of the area in question was thus perfunctory and not sufficient either to collect data or to draw inferences. The minimum that could be expected of the Committee was to measure and locate the areas where the work is being undertaken *vis a vis* the NDZ so that a clear factual picture is available to this Hon'ble Tribunal on the lie of the property and the work being executed. Even this is not done. Curiously even the proposed areas where the road is set to be extended is not toured by car. The damage to vegetation and standing trees is also not reported.
5. The Committee has deliberately violated the direction issued by this Hon'ble Tribunal dated 01-12-2020 by which the Committee was asked to ascertain whether studies recommended by the IIMP have been carried out or not as regards 3<sup>rd</sup> prayer is concerned. There is no answer to this query.
6. It is most respectfully submitted that The Committee has conveniently omitted to look into the provisions of the ICRZ which is the law which contemplated the preparation of IIMP. The remarks by the Committee after verification of records that construction of roads is a permitted activity is incorrect and without any basis.
7. It is most respectfully submitted that that IIMP is prepared as per Clause I and II of the ICRZ Notification, 2011 (see page 43 and 44 of the application). Clause II (2) specifically stated that all the **existing and proposed developments**, conservation and preservation of schemes, dwelling units including infrastructure projects such as school, markets, hospitals, public facilities and the like. It casts a mandatory duty to show the proposed developments in the ICZMP plan and the purpose is to make more transparency in the process of development.



PRESIDENT  
Agatti Island  
Kera Karshaka Sangham

8. It is most respectfully submitted that the final IIMP was published in the Lakshadweep Gazette, dated 01-08-2016, which is produced as Annexure.A.3 along with the application. The said IIMP does not contain the "IIMP MAP" which is seen produced along with the report as Annexure.2. The said Map is not uploaded in the website of the Lakshadweep Administration < <https://lakshadweep.gov.in/>> on this day for the reason that it has no legal sanctity. The said Map shown as Annexure.2 in the report is the one seems to be created for the purpose of defeating this application and has not validity at all.
9. The guidelines prescribed in the ICRZ Notification, Annexure-I, Clause 6 specifically insists that all the existing roads be strengthened, as these roads shall serve for the purpose of livelihood, communication, rescue, relief and evaluation measures during natural hazards. (see Page 43). That means, no new roads shall be permitted. This fact is deliberately omitted to be noted by the Committee.
10. The finding that only 143 (one hundred forty-three) coconut trees have been cut and 50 trees have also been planted is also incorrect. The trees which are to be cut are marked and such marking was there when the Committee inspected. This applicant should have pointed out if they were allowed to interact with the Committee members. The statement that only 143 (one hundred forty-three) trees have been cut is a wrong statement made by the officers of the Administration. On 5-11-2020, the 3<sup>rd</sup> respondent has issued a notice for auctioning 146 (one hundred forty six) coconut trees on 9-11-2020. A true photostat copy of the said Notice issued by the 3<sup>rd</sup> respondent dated 05-11-2020 is produced herewith and marked as **Annexure. A. 9** for easy identification. All the said trees were sold and removed.



Koya P.  
PRESIDENT  
Agatti Island  
Kera Karshaka Sangham



16. It is therefore humbly prayed that this Hon'ble Tribunal may be pleased to reject the report of the Committee.

Dated this the 19<sup>th</sup> day of February, 2020



Counsel for the Applicant



Applicant

I, Koya P, aged 69 years son of Aboosala Koya, President, Agatti Island Kera Karshaka Sangom, Agatti Island, Lakshadweep - 682 553 do hereby solemnly affirm and state that what is stated in paragraphs 1 to 16 are true and correct to the best of my knowledge, information and belief.

Dated this the 19<sup>th</sup> day of February, 2021.



Applicant

**Annexure A.9**



**GOVT. OF INDIA  
LAKSHADWEEP ADMINISTRATION  
Office of the Deputy Collector  
Agatti Island-682553**

F.No.43/3/2017-DCA

Dated:05 .11.2020

നോട്ടീസ്

ബഹുമാനപ്പെട്ടസ്ഥലത്തെ ഡെപിയൂട്ടി കളക്ടർ ഓഫീസിൽ നിന്ന് അറിയിക്കുന്നത്.

അഗത്തിദ്വീപിൽ ബീച്ച് റോഡ് പരിസരത്ത് സർക്കാർ ഭൂമിയിൽ നിന്ന് വെട്ടിമാറ്റിയ 146 തെങ്ങുകൾ ഈ മാസം അതായത് 09.11.2020 ഉച്ചക്ക് 3.30 മണിക്ക് താഴെ പറയുന്ന നിബന്ധകൾ പ്രകാരം പരസ്യമായി ലേലം ചെയ്യുവാൻ തീരുമാനിച്ചിരിക്കുന്നു. ലേലത്തിൽ പങ്കെടുക്കുവാൻ ആഗ്രഹിക്കുന്നവർ 09.11.2020 വൈകുന്നേരം 1.00 മണിക്ക് മുമ്പായി Rs 500/- രൂപയ്ക്ക് അടച്ച് ആമീൻകച്ചേരിയിൽ പേർ രജിസ്റ്റർ ചെയ്യേണ്ടതാണ്. പേർ രജിസ്റ്റർ ചെയ്യുവാൻ 09.11.2020 3.30 മണിക്ക് പ്രസ്തുതസ്ഥലത്ത് എത്തേണ്ടതുമാകുന്നു. ഏറ്റവും കൂടുതൽ സംഖ്യ വിളിക്കുന്ന ആളുടെ പേരിൽ ലേലം സ്ഥിരപ്പെടുത്തുകയും ലേലസംഖ്യ അപ്പോൾ തന്നെ അടച്ച് രശീതിവാങ്ങിക്കേണ്ടതും ലേലത്തിൽ എടുത്തതടികൾ 3 ദിവസത്തിനുള്ളിൽ എടുത്ത് മാറ്റേണ്ടതുമാണ്. ലേലത്തിന്റെ അന്തിമതീരുമാനം ഡെപിയൂട്ടി കളക്ടറിൽ നിക്ഷിപ്തമായിരിക്കും.

*Radeep*  
DEPUTY COLLECTOR,  
AGATTI.

1. ഏറ്റെടുത്ത തടികൾ 3 ദിവസത്തിനുള്ളിൽ എടുത്ത് മാറ്റേണ്ടതാണ്.
2. പേരു രജിസ്റ്റർ ചെയ്യാത്ത ഒരാളും ലേലത്തിൽ പങ്കെടുക്കാൻ പാടുള്ളതല്ല.
3. ഗവണ്മെന്റ് ഉദ്യോഗസ്ഥന്മാർ ലേലത്തിൽ പങ്കെടുക്കാൻ പാടുള്ളതല്ല.
4. ലേലം തുടങ്ങി 15 മിനിറ്റിനു ശേഷം വരുന്ന ആളെ ലേലത്തിൽ ഉൾപ്പെടുത്തുന്നതല്ല.
5. ഏറ്റെടുത്ത തടികൾ അപ്പോൾ തന്നെ പണമടച്ച് കൈപ്പറ്റേണ്ടതാണ്.
6. ലേലത്തിന്റെ അന്തിമതീരുമാനം സബ്ഡിവിഷണൽ ഓഫീസിൽ നിക്ഷിപ്തമായിരിക്കും.

Copy to:

1. DC Office for information and with request to publish in office Notice Board
2. CHC, Agatti
3. AE, LPWD, Agatti
4. Port Office, Agatti
5. AE, ELE, Agatti
6. VDP, Agatti.

To publish in office Notice Board

This is the true copy of the document referred to and marked as Annexure.A.9 in the objection

Advocate

**GOVERNMENT OF INDIA  
LAKSHADEEP ADMINISTRATION**

Office of the Deputy Collector  
Agatti Island-682 553

F No. 43/3/2017-DCA

Dated: 05.11.2020

NOTICE

Respected Deputy Collector Office hereby informs

146 Coconut trees cut from the Government property lying on the side of the beach road has been proposed to be sold by public auction on 09.11.2020 at 3.30 pm subject to the following conditions. Those who wanted to participate in the auction must remit Rs.500/- and register at Amin Kachery before 09.11.2020, 1.PM. Those registered must reach the Fisheries Office on 09.11.2020 at 3.30 pm. The highest bidder will be accepted and the auction will be confirmed. The auctioned price should be paid immediately and obtained receipt. The auctioned trees shall be removed within 3 days. The decision of the Deputy Collector shall be final.

Sd/-  
Deputy Collector  
Agatti

1. The auctioned timber must be removed within 3 days.
2. Only those who registered alone can participate
3. Government employees cannot participate in the auction
4. Those who come after 15 minutes of the auction shall not be allowed to participate
5. The auctioned price shall be paid immediately
6. The decision of the Sub Divisional Officer shall be final

Copy to:

1. DC Office for information and with request to publish in office Notice Board
2. CHC , Agatti
3. AE, LPWD, Agatti. Notice board

The above is the true English translation of Annexure.A.9



Advocate



GOVT. OF INDIA  
LAKSHADWEEP ADMINISTRATION  
Office of the Deputy Collector  
Agatti Island-682553

F.No.43/3/2017-DCA

Dated:22 .01.2021

നോട്ടീസ്

ബഹുമാനപ്പെട്ട സമഗ്രതയെ ഡെപ്യൂട്ടി കളക്ടർ ഓഫീസിൽ നിന്ന് അറിയിക്കുന്നത്.

അഗത്തിദ്വീപിൽ ബീച്ച് റോഡ് പരിസരത്ത് സർക്കാർ ഭൂമിയിൽ നിന്ന് വെട്ടിമാറ്റിയ 34 തെങ്ങുകളും, IOC പരിസരത്ത് നിന്ന് വെട്ടിമാറ്റിയ 4 തെങ്ങുകളും, RGSH പരിസരത്ത് നിന്ന് വെട്ടിമാറ്റിയ 1 തെങ്ങും, ഈ മാസം അതായത് 27.01.2021 ഉച്ചക്ക് 3.30 മണിക്ക് താഴെ പറയുന്ന നിബന്ധകൾ പ്രകാരം പരസ്യമായി ലേലം ചെയ്യുവാൻ തീരുമാനിച്ചിരിക്കുന്നു. ലേലത്തിൽ പങ്കെടുക്കുവാൻ ആഗ്രഹിക്കുന്നവർ 27.01.2021 1.00 മണിക്ക് മുമ്പായി Rs 500/- രൂപയ്ക്ക് അടച്ച് ആമിൻകച്ചേരിയിൽ പേർ രജിസ്റ്റർ ചെയ്യേണ്ടതാണ്. പേർ രജിസ്റ്റർ ചെയ്യുവാൻ 09.11.2020 3.30 മണിക്ക് ഫിഷറീസ് ഓഫീസ് പരിസരത്ത് എത്തേണ്ടതുമാകുന്നു. ഏറ്റവും കൂടുതൽ സംഖ്യ വിളിക്കുന്ന ആളുടെ പേരിൽ ലേലം സ്ഥിരപ്പെടുത്തുകയും ലേലസംഖ്യ അപ്പോൾ തന്നെ അടച്ച് രശീതിവാങ്ങിക്കേണ്ടതും ലേലത്തിൽ എടുത്തതുകൾ 3 ദിവസത്തിനുള്ളിൽ എടുത്ത് മാറ്റേണ്ടതുമാണ്. ലേലത്തിന്റെ അന്തിമതീരുമാനം ഡെപ്യൂട്ടി കളക്ടറിൽ നിക്ഷിപ്തമായിരിക്കും.

*Rockey*  
DEPUTY COLLECTOR,  
AGATTI.

1. ഏറ്റെടുത്ത തുകൾ 3 ദിവസത്തിനുള്ളിൽ എടുത്ത് മാറ്റേണ്ടതാണ്.
2. പേരു രജിസ്റ്റർ ചെയ്യാത്ത ഒരാളും ലേലത്തിൽ പങ്കെടുക്കാൻ പാടുള്ളതല്ല.
3. ഗവണ്മെന്റ് ഉദ്യോഗസ്ഥന്മാർ ലേലത്തിൽ പങ്കെടുക്കാൻ പാടുള്ളതല്ല.
4. ലേലം തുടങ്ങി 15 മിനിറ്റിനു ശേഷം വരുന്ന ആളെ ലേലത്തിൽ ഉൾപ്പെടുത്തുന്നതല്ല.
5. ഏറ്റെടുത്ത തുകൾ അപ്പോൾ തന്നെ പണമടച്ച് കൈപ്പറ്റേണ്ടതാണ്.
6. ലേലത്തിന്റെ അന്തിമതീരുമാനം സബ്ഡിവിഷണൽ ഓഫീസറിൽ നിക്ഷിപ്തമായിരിക്കും.

Copy to:

1. DC Office for information and with request to publish in office Notice Board
2. CHC, Agatti
3. AE, LPWD, Agatti

This is the true copy of the document referred to and marked as Anneuxre.A.10 in the objection

Advocate

**GOVERNMENT OF INDIA  
LAKSHADEEP ADMINISTRATION**

Office of the Deputy Collector  
Agatti Island-682 553

F No. 43/3/2017-DCA

Date: 22.01.2021

NOTICE

Respected Deputy Collector Office hereby informs

34 coconut trees cut standing on the Government property on the side of the Beach Road, 4 Coconut trees cut from the side of IOC, 1 Coconut tree on the said of RGSH. It has been decided to sell the said trees by public auction on 27.01.2021 at 3.30 pm subject to the following conditions. Those who wanted to participate in the auction must remit Rs.500/- and register at Amin Kachery before 27.01.2021, 1.PM. Those registered must reach the Fisheries Office on 09.11.2020 at 3.30 pm. The highest bidder will be accepted and the auction will be confirmed. The auctioned price should be paid immediately and obtained receipt. The auctioned trees shall be removed within 3 days. The decision of the Deputy Collector shall be final.

Sd/-  
Deputy Collector  
Agatti

7. The auctioned timber must be removed within 3 days.
8. Only those who registered alone can participate
9. Government employees cannot participate in the auction
10. Those who come after 15 minutes of the auction shall not be allowed to participate
11. The auctioned price shall be paid immediately
12. The decision of the Sub Divisional Officer shall be final

Copy to:

4. DC Office for information and with request to publish in office Notice Board
5. CHC , Agatti
6. AE, LPWD, Agatti. Notice board

The above is the true English translation of Annexure.A.10



Advocate